

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 205 OF 2006

Applicant(s) Sogad Oli

Respondent(s) UoR

Advocate for Applicant(s) Mr. Y.K. Sharma

Advocate for Respondent(s)

Notes of the Registry

Orders of the Tribunal

11/9/06

Mr. Y.K. Sharma Dem. Counsel for Mr. Applicant.

Register put up in Court for admission on 15/9/2006

11.9.06
REGISTRAR
C.A.T. JODHPUR

15/11/2006

Present : Mr. Y.K. Sharma, Advocate.

Heard learned counsel for the applicant.

Issue notice to the respondents regarding admission of this case. The case be listed on 29.11.2006, before the Registrar for completion of pleadings. Notices be sent through speed post / registered A.D.

(J.P. Shukla)
Admn. Member

(J.K. Kaushik)
Judl. Member

29/11/2006

None present for Mr. Applicant.

Mr. Sali Tirmidi - Counsel for Respondent No. 1 has

Learned Counsel for the respondent seeks six weeks time to file reply.

Let on 10/1/2007 for direction.

Registrar

Speed Post Notice
R-1 to 3 with OA
vide no 1381

to 1383
dt 18/9/06

Notice served
R-2 & 3
awaited - R-1
Reply not filed

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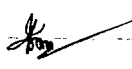
- 2 -

10.01.2007

None present for the applicant.

Mr. Salil Trivedi, Counsel for respondents.

List the case on 06.02.2007.


(V.P. KAMALAMMA)

Registrar


06.02.2007

None present for the applicant.

Mr. Punit Bohra, Advocate brief holder for
Mr. Salil Trivedi, Counsel for the respondents.

Reply has been filed on 11.01.2007.

List the case before the Bench for
further orders on 26.02.2007.


(V.P. KAMALAMMA)

Registrar

Reply not filed
as
8/1/07

Reply filed
on 11/1/07


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APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 205/2006

Date of order: 26.02.2007

Mr. Y.K. Sharma, counsel for applicant.
Mr. Punit Bohra, proxy counsel for
Mr. Salil Trivedi, counsel for respondents.

Learned counsel for the applicant seeks six weeks time to file rejoinder. Time as prayed for is granted. List the case on 09.05.2007 for admission.

[Tarsem Lal]
Administrative Member

[Dr. K.B.S. Rajan]
Judicial Member

9/5/07

Mr. B. I. Khan, adv. brief holder for
Mr. Y.K. Sharma, Counsel to applicant.
Mr. Salil Trivedi, Counsel to respondent.

Heard. The case is admitted subject to all just exceptions and put up in its own for hearing.

R. R. BHANDARI
Adm. Member

KULDIP SINGH
Vice Chairman

As per
L.O. 4/15/05
4.12.01/24/11/05
Case listed
on 27/8/05

Rejoinder not
filed
at
24/8/05

Rejoinder not
filed
at
31/11/07

OA No. 205/2006

Date of Order: 27.08.2009

Lawyers' strike continues. List this case

on 04.11.2009.

S.P. Singh

(S.P. Singh)
Administrative Member

S.M. Alam

[Justice S.M.M. Alam]
Judicial Member

Rejunder
not filed

sd/
28/11/0

^{nk}
4/11/09

Mr. Salil Trivedi, Counsel to Respondents.

It is reported at Bar that Counsel to applicant Mr. V.K. Sharma has passed away.

It appears that the party is not aware. Therefore, issue notice to the party directly so as to enable him to make an alternate arrangement or otherwise. Post this matter on

06/11/2010.

V.K. Kapoor
V. K. KAPOOR
ADMN MEMBER

Dr. K. B. Suresh
Dr. K. B. SURESH
Judicial Member

Issued notice to
the applicant
Mr. Salil Trivedi
Advocate with Court of Appeal
vide 1974
dt 11.11.09

Applicant's notice
served
sd/
01/01/2010

Applicant's notice
served
04/01/2010

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original

APPLICATION NO.....205.....OF 2006

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

O.A. No. 205/2006

Date of Order : 06.01.2010

None present for the applicant
Mr. Sali Trivedi, counsel for the respondents.

This Original Application was filed in the year 2006 following his retirement in 2005. He was earlier compulsorily retired in the year 2000 and thereafter compulsorily retirement was set aside and he was put up on duty. But the intervening period was treated as dies non and thereupon the applicant came to this Court.

It appears that the counsel for the applicant had passed away and the applicant has not made any alternate arrangements for his representation. Therefore, in the interest of justice the Tribunal has itself issued notice to the applicant, which has apparently served on him. But, even then he had not made any alternate arrangement for his representation. But, in case he would like to seek a further intervention, we have decided not to pass any order on merits, but dismiss this matter for non-prosecution and default. Therefore, the O.A. is dismissed in default. No order as to costs.

V.K. Kapoor
(V.K. KAPOOR)
MEMBER (A)

Dr. K.B. Suresh
(Dr. K.B. SURESH)
MEMBER (J)

/SK/

दिनांक 17/12/15 को आदेशानुसार
पैरी उपस्थिति में दिनांक 17/12/15 को
को जमाना-II व III को भिन्न नद ।

अनुपम अधिकारी
केन्द्रीय प्रशासनिक अधिकरण
जोधपुर न्यायालय, जोधपुर

निवांक
 नैदी उपस्थिति:
 का. मा. ११.११.११

१. ~~सं. १०००~~
 २. ~~सं. १०००~~
 ३. ~~सं. १०००~~